

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

23. IA 1831/2024 IN C.P. (IB)/370(MB)2023

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 12.07.2024**

**NAME OF THE PARTIES:-** Sterling Biotech Limited  
**IN THE MATTER OF**  
**L&T FINANCE LIMITED**  
V/s  
**STERLING HEALTHCARE LIMITED**

**Section: Sec 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA 1831 of 2024**

Present:- Counsel, Akshay Petkar i/b Devashish Godbole for the Applicant  
through VC.  
Counsel, Karan Vir Khosla a/w Siddhesh Rajput appeared for the  
Respondent.

It has been pointed out that reply and rejoinder has been filed by the parties and pleadings in the present Application are complete. By consent of the parties list this matter for hearing on **07.08.2024**.

Sd/-  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*ANKIT*

Sd/-  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**